

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-694/PB/2018

IN THE MATTER OF:
M/s. L & T Finance Ltd.

...PETITIONER

Vs.

M/s. Zillion Infraprojects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 16.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP

:Adv. Ishwar Mohapatra, Adv. Snehasish Ray, Adv. Harish Taneja, RP along with Adv. Parul. :Mr. Jay Sawla (Sr. Adv.), Ms. Ekta Choudhary, Mr. Divyank Dutt Dwivedi, Ms. Aditi Sharma, Adv. Mr. Vinod Chaurasia, Mr. Harish Taneja RP.

For the SBI

For the Suspended Directors

:Adv. Ishwar Mohapatra in IA/2358/2019.

For the EPFO

:Mr. Kaushik Dey, Adv. in IA no. 6363/23

For the Respondent/Corporate Debtor

:Adv Meenakshi S for R 16 (Aditya Birla Finance) in CA 2358 of 2019

ORDER

IA/6363/2023

Ld. Counsel for the EPFO Department is present and sought week days' time to file reply. Time prayed for is granted.

IA/4583/2023

Heard Ld. Sr. Counsel for the Applicant and Ld. Counsel for the RP. Ld. Counsel for both the sides may file their short written submissions along with judicial decision if any.

List the matter along with remaining IAs on **05.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)